

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 94/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14(3)(ii) and Regulation 8(3)(ii) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.

Petitioner : Damodar Valley Corporation

Respondents : Punjab State Power Corporation Ltd. and Another

Date of Hearing : 30.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Nishtha Kumar, Advocate, DVC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed under Section 79 of the Electricity Act, 2003 read with Regulations 14(3)(ii) and 8(3)(ii) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 for seeking approval of expenditure on installation of various emission control systems for compliance of Notification dated 7.12.2015 issued by Ministry of Environment and Forests and Climate Change, Government of India. Learned counsel requested the Commission to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 20.6.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 4.7.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**